ITEM NO.13 Court 3 (Video Conferencing) SECTION IX

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Miscellaneous Application No. 1536/2020 in SLP (C) No(s). 9672/2020
(Arising out of impugned final judgment and order dated 25-08-2020 in SLP(C) No. No. 9672/2020 passed by the Supreme Court Of India)

M/S DILIP BUILDCON LTD Petitioner(s)

VERSUS

M/S TOPWORTH INFRA PVT LTD Respondent(s)
(FOR ADMISSION and IA No.82814/2020-MODIFICATION)

Date : 04-09-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. Kailash Vasudev, Sr. Adv.
Mr. Anukul Raj, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Mr. Anukul Raj, learned Advocate has stated on oath that he did not engage any Senior Advocate on the date of hearing of the Special Leave Petition. Since this is the case, we modify our order dated 25.08.2020. The order on merits survives. However, the remarks against the advocate being *"Despite the fact that the mike was on and despite the fact that he was told by the Court at least three times that he should open his mouth, he purposely did not do so because he was waiting for a Senior Advocate. He should have come upfront with the Court and informed the Court that he was waiting for the Senior Advocate instead of indulging in tactics of this kind. We strongly deprecate tactics of this kind. We do not want advocates to take advantage of a non-physical hearing system when it is working on both sides. However, despite all this we have still heard the learned counsel"* stand expunged.

M.A. stands disposed of.

(R. NATARAJAN) (NISHA TRIPATHI)
ASTT. REGISTRAR-cum-PS BRANCH OFFICER